

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.
O.A.NO. 1070 of 1992.

Between

Dated: 13.4.1993.

Thaticharla Sita Rama Anjaneyulu ... Applicant
And

1. The Chief Signal & Telecom Engineer(C), South Eastern Railway, Visakhapatnam.
2. The Chief Administrative Officer(C) South Eastern Railway, Calcutta Camp at Visakhapatnam.
3. Dy. Chief Signal & Telecom Engineer(C) Hdqrs South Eastern Railway, Visakhapatnam.
4. Dy. Controller of Stores(c) South Eastern Railway, Visakhapatnam.
5. Sri. S.Rama Rao, Adhoc OS Grade-I, Sr. Project Manager, S.E. Railway, Visakhapatnam.
6. M.S.N.Raju, Adhoc O.S.Grade-II, Dy. Controller of Stores(C) South Eastern Railway, Visakhapatnam.
7. K.V.Ramana Murthy, Head Clerk (p) Dy. Chief Signal & Telecom Engineer(c) South Eastern Railway, Visakhapatnam.

... Respondents

Counsel for the Applicant
Counsel for the Respondents

: Sri. Mehar chand Noori
: Sri. D.Francis Paul SC for Rlys

CORAM:

Hon'ble Mr. T.Chandrasekhar Reddy, Judicial Member

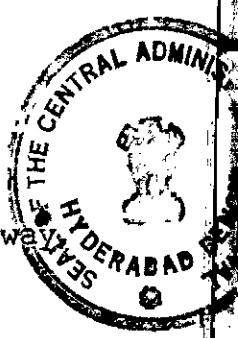
The Tribunal made the following order:-

The present MA.304/93 is moved by Mr. Noori on behalf of the applicant with a prayer to delete the main relief in the OA and substitute the new prayer by way of amendment. The proposed amendment does not alter the nature and character of this O.A. In view of this position, we permit the applicant to delete the main prayer to the OA and substitute by way of amendment the prayer that seeks for. The said amendment is to be carried today itself. M.A.304/93 is allowed accordingly.

Mr. Paul submitted that he does not have any additional counter to the amended O.A. Heard both sides in the O.A. In view of the amended prayer for the applicant seeking implementation of the transfer order dated 29.10.1992 this O.A. becomes infructuous.

Besides in the counter of the respondents it is pleaded that the transfer order dt. 29.10.92 is given effect. So, in view of this position also the O.A. becomes infructuous and hence the OA is dismissed as infructuous.

M.A.305/93 is moved on behalf of the applicant to give a direction to the respondents to pay to the applicant his pay and allowances for the period w.e.f. 11.11.92 onwards. As we have



dismissed the OA as infructuous we are not prepared to pass any orders in this M.A. But the applicant would be at liberty to approach the competent authority to pay him pay and allowances for the period his pay and allowances are not paid. M.A. 305/93 is disposed of accordingly with no order as to costs.

Sd/-xxx

Deputy Registrar (Judl.)

CERTIFIED TO BE TRUE COPY

..... 24.....
..... 3.....
Date.....

Court Officer
Central Administrative Tribunal
Hyderabad Bench

Copy to:-

1. The Chief Signal & Telecom Engineer (C), South Eastern Railway, Visakhapatnam.
2. The Chief Administrative Officer (c) South Eastern Railway, Calcutta Camp at Visakhapatnam.
3. Dy. Chief Signal & Telecom Engineer (c) Hqrs South Eastern Railway, Visakhapatnam.
4. Dy. Controller of Stores (c), South Eastern Railway, Visakhapatnam.
5. One copy to Sri. Mehar Chand Noori, advocate, 10-3-294/1 Humayunnagar, Hyd-28.
6. One copy to Sri. D. Francis Paul SC for Railways, CAT, Hyd.

~~one~~ spare copy.

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Rsm/-

Case Number OA 1070/93
Date of Judgement 13-4-93
Copy ready on 28-4-93